

E. No.32/19

New No.247/19

17.09.2020

Abida Asim Vs. Mohammad Ashiqueen

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, report of service of summons has not been received back till date. However, written statement, documents and vakalatnama have been filed on 14.09.2020.

Let copy of the written statement and documents be supplied to the petitioner within two weeks from today against acknowledgment.

Let copy of the rejoinder, if any, be supplied to the respondent atleast seven days prior to the next date of hearing.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15 of the Delhi Rent Control Act to 04.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.33/19

New No.248/19

17.09.2020

Atika Shariq Vs. Mohd. Zaki

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Let copy of the rejoinder, if any, be supplied to the respondent atleast seven days prior to the next date of hearing.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15 of the Delhi Rent Control Act to 04.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

Ex. No.44/19

New No.1353/219

17.09.2020

Kamru Nisha through his LR Mohd. Nadeem Vs. Rehana

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Proceedings of this case were stayed by the Hon'ble High Court.

As no one has appeared today, matter is adjourned to 10.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

Ex. No.52/19

New No.1694/19

17.09.2020

Mohd. Sadiq Vs. Noor Ahmed

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

The matter was pending before the Hon'ble High Court.

As no one has appeared today, matter is adjourned to 10.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

DR. No.249/19

New No.2012/19

17.09.2020

Harsh Kumar Dalmia Vs. Texmaco Infrastructure and Holdings Ltd.

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Tahseen, Ld. Counsel for the petitioner.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, steps were not taken for issuance of notice.

Even previously, despite opportunity, steps were not taken for issuance of notice. No one was present even on the last date of hearing.

A lenient view is taken and another opportunity is granted to the petitioner for taking steps for issuance of notice.

On asking by the Court, Ld. Counsel for the petitioner submits that the petitioner has WhatsApp number of the respondent.

On filing of PF, depositing rent and filing of WhatsApp number of the respondent, issue notice for service upon the respondent through WhatsApp. An endorsement be made on the process that objections, if any, be filed within 30 days from receiving notice. An endorsement be further made on the process that the respondent may file objections by e-mailing it to the Court at [arc1.central4220@gmail.com](mailto:arc1.central4220@gmail.com).

To come up on 09.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

DR. No.265/19

New No.2242/19

17.09.2020

Rama Rani Vs. Rajesh Kaushik

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 12.02.2020. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice nor he has filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

U. No.3/20

New No.22/20

17.09.2020

Albert David Ltd. Vs. Dhruv Devansh Investment

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlamd/Asstt. Ahlmad, steps were not taken for issuance of notice.

A lenient view is taken and no adverse order is passed.

Matter is adjourned to 12.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.94/18

New No.44/18

17.09.2020

Yogesh Kumar Verma Vs. Praveen Kumar

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for petitioner's evidence to 02.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020



E. No.177/18

New No.1075/18

17.09.2020

Sidarth Pabbi Vs. Deshraj Raman Kumar @ Raman Babbar

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for petitioner's evidence to 08.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.03/14

New No.80144/16

17.09.2020

Raj Kumar Goyal Vs. Surinder Kumar Kapur Anr.

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Amardeep Soni, Ld. Proxy Counsel for the petitioner.  
None for the respondent.

Record is perused.

Evidence by way of affidavit of the respondent has been filed on 18.01.2020.

On asking by the Court, Ld. Proxy Counsel for the petitioner submits that he is not aware if copy of the affidavit has been supplied to the petitioner.

Let copy of the affidavit be supplied to the petitioner if it has not already been supplied, within four weeks from today and against acknowledgment.

As no one has appeared on behalf of the respondent, matter is adjourned for respondent's evidence to 04.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.04/14

New No.80145/16

17.09.2020

Raj Kumar Goyal Vs. Belu Kapur

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Amardeep Soni, Ld. Proxy Counsel for the petitioner.  
None for the respondent.

Record is perused.

Evidence by way of affidavit of the respondent has been filed on 18.01.2020.

On asking by the Court, Ld. Proxy Counsel for the petitioner submits that he is not aware if copy of the affidavit has been supplied to the petitioner.

Let copy of the affidavit be supplied to the petitioner if it has not already been supplied, within four weeks from today and against acknowledgment.

As no one has appeared on behalf of the respondent, matter is adjourned for respondent's evidence to 04.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.08/16

New No.80261/16

17.09.2020

Indu Rai Vs. Satya Narain Shiv Shankar

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Application under Order 8 Rule 1 r/w Section 151 Code of Civil Procedure is pending for consideration.

However, proceedings of this case were stayed by the Hon'ble High Court.

As no one has appeared today, matter is adjourned to 09.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.114/16

New No.80863/16

17.09.2020

Laxmi Devi Vs. Rukhsana

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application for leave to defend to 15.01.2021. Let advance copy of the rejoinder be supplied to the petitioner atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.96/18

New No.95/18

17.09.2020

Yogesh Kumar Verma Vs. Vilayati Ram

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Subject to payment of cost of Rs.2,000/- to be paid by the respondent to the petitioner, the delay in filing of written statement was condoned and the written statement was taken on record.

The matter is now listed before the Court for payment of cost and for arguments on the point of Section 15(1) of the Delhi Rent Control Act.

As per the report of the Ahlmad/Asstt. Ahlmad, rejoinder has not been filed till date.

As no one has appeared today, matter is adjourned for payment of cost and for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 05.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.97/18

New No.97/18

17.09.2020

Yogesh Kumar Verma Vs. Mangal Singh

File was not taken up on 22.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 17.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Subject to payment of cost of Rs.2,000/- to be paid by the respondent to the petitioner, the delay in filing of written statement was condoned and the written statement was taken on record.

The matter is now listed before the Court for payment of cost and for arguments on the point of Section 15(1) of the Delhi Rent Control Act.

As per the report of the Ahlmad/Asstt. Ahlmad, rejoinder has not been filed till date.

As no one has appeared today, matter is adjourned for payment of cost and for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 05.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

E. No.688/14

New No.78958/16

17.09.2020

Pradeep Jain Vs. Raj Kishore Verma Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for settlement/final arguments to 22.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

At this stage Mr. Rajesh Kumar, Ld. Counsel for the respondent has appeared. He has been apprised with the order passed today and the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020



DR.No.101/20

New No.912/20

17.09.2020

Narender Nath Vs. Raj Kumar Gujral

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice. Endorsement be further made on the process that the objections may be e-mailed to the Court at [arc1.central4220@gmail.com](mailto:arc1.central4220@gmail.com).

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 02.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020

DR.No.102/20

New No.913/20

17.09.2020

Narender Nath Vs. Raj Kumar Gujral

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice. Endorsement be further made on the process that the objections may be e-mailed to the Court at [arc1.central4220@gmail.com](mailto:arc1.central4220@gmail.com).

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 02.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
17.09.2020